

1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-3922/70*]

NOTIFICATION UNDER COMPANIES  
ACT, 1956

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : I beg to lay on the Table a copy of Notification No. G. S. R. 1115 (Hindi and English versions), published in Gazette of India dated the 1st August, 1970 making certain amendment to Notification No. G. S. R. 72 dated the 1st January, 1966, under subsection (3) of section 637 of the Companies Act, 1956. [*Placed in Library. See No. LT-3923/70*]

LEGAL OPINIONS RE MAKING  
LAWS FOR ACQUISITION OF  
SUGAR MILLS BY THE  
STATES

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNA-SAHIB SHINDE) : I beg to lay on the Table in pursuance of an assurance given by the Minister of Food and Agriculture, on the 4th August, 1970, a copy each (Hindi and English versions) of the following legal opinions regarding the Constitutional position on the competency of a State Legislature to make laws for acquisition of Sugar Mills :—

- (1) Opinion dated the 18th October, 1969 of the Secretary, Ministry of Law.
- (2) Opinion dated the 18th November, 1969 of the Solicitor General of India.
- (3) Statement of case for the opinion of Attorney General of India and Opinion dated the 19th July, 1970 of the Attorney General of India.
- (4) Opinion of the Advocate General, Uttar Pradesh. [*Placed in Library. See No. LT-3924/70*]

ANNUAL REPORT OF NATIONAL  
PRODUCTING COUNCIL, NEW  
DELHI

SHRI M. R. KRISHNA : I beg to lay on the Table a copy of the Annual Report of the National Productivity Council, New Delhi for the year 1968-69. [*Placed in Library. See No. LT-3925/70*]

12.33 hrs.

CONVICTION OF MEMBER  
(SHRI NATH PAI)

MR. SPEAKER : J have to inform the House that I have received the following telegram, dated the 10th August, 1970, from the Inspector of Police, Gamdevi Police Station, Bombay :—

“I have the honour to inform you that Shri Nath Pai, Member, Lok Sabha, was convicted today and sentenced to pay a fine of Rs. 50/-, in default ten days' simple imprisonment under Section 135(3), read with Section 37(3) of the Bombay Police Act, 1951, by the Presidency Magistrate, 14th Court, Girgaum, Bombay.”

ARREST OF MEMBERS

(*Sarvashri Bhogendra Jha and Kameshwar Singh*)

MR. SPEAKER : I have to inform the House that I have received the following telegrams (Original in Hindi) :—

- (1) Dated the 9th August, 1970, from the Sub-Divisional Magistrate, Madhubani :—

“I have the honour to inform you that in exercise of my powers under Sections 143 and 447, Indian Penal Code, I have found it my duty to direct that Shri Bhogendra Jha, Member, Lok Sabha, be arrested for forming an unlawful assembly and entering on fallow land. Shri Bho-

[Mr. Speaker]

gendra Jha, Member, Lok Sabha, was accordingly arrested today, the 9th August, 1970, at about 4-30 P. M., and he is at present lodged in Madhubani Sub-Jail."

*The Lok Sabha re-assembled after Lunch at thirty two minutes past Fourteen of the Clock.*

(MR. DEPUTY-SPEAKER in the Chair)

- (2) Dated the 9th August, 1970, from the Sub-Divisional Magistrate, Khagadia :—

"Shri Kameshwar Singh, Member, Lok Sabha, has been arrested under Sections 143, 341, 447 and 448 of the Indian Penal Code for forming an unlawful assembly and making a trespass and *gherao* at my residence."

RE : DISCUSSION ON LAND MOVEMENT

SHRI H. N. MUKERJEE (Calcutta North-East) : Sir, you might recall that even yesterday we had mentioned to the chair that in view of the movement all over the country for the restoration of land to the tiller, which has brought about imprisonment of nearly six thousand people all over the country, and of the arrest and imprisonment of very important members of this House, Shri Nath Pai, Shri Madhu Limaye, Shri Bhogendra Jha and so many others whom I need not name, a position has arisen about which a discussion is by all means called for. We have yesterday sent in the relevant documents to your Secretariat, and we were hoping that some time would be given but, on account of the rather unusual elongation of what is called the zero hour, the Speaker could not apply his mind to this question this morning, and that is why we wish you please to decide on this point so that the House can have an assurance that as soon as ever it is possible we shall have a discussion on this matter which has brought about the imprisonment of so many of our members.

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 1970-71

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : On behalf of Shri Y.B. Chavan, I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1970-71.

DEMANDS FOR SUPPLEMENTARY GRANTS (RAILWAYS), 1970-71

THE MINISTER OF RAILWAYS (SHRI NANDA) : I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1970-71.

MR. SPEAKER: The House stands adjourned for lunch till 2.30 PM. (*Interruptions*).

*The Lok Sabha adjourned for Lunch till thirty minutes past Fourteen of the Clock.*

श्री जल्लं करनेन्डीज (बम्बई-दक्षिण) :  
उपाध्यक्ष महोदय. मुझे दो बातें मोटे तौर पर आपके सामने रखनी हैं—पहली बात तो है मधु लिमये की गिरफ्तारी। मधु लिमये की गिरफ्तारी भूमि मुक्ति आन्दोलन के सिलसिले में अगर हुई होती, जैसे अन्य राज्यों में हुई है, तो उन के मसले को मैं भ्रमल से नहीं उठाता। लेकिन मुझे जो जानकारी बनारस से मिली है, उसमें यह बताया गया है कि मधु लिमये को दफा 107, 117 और 151 के अन्तर्गत गिरफ्तार किया गया है। इन तीन दफाओं के अन्तर्गत मधु लिमये को गिरफ्तार करने की कौन सी